

[Shri S. Jaipal Reddy]

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last date of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee".

The motion was adopted.

15.09 hrs.

[English]

SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL*

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to move for leave to introduce a Bill to make, in the public interest, special provisions with a view of securing the timely detection of sick companies owning industrial undertakings, the speedy determination of the remedial and other measures which needed to be taken with respect to such companies and the expeditious enforcement of the measures so determined and for matters connected therewith or incidental thereto and also to repeal the Sick Industrial Companies (Special Provisions) Act, 1985.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to make, in the public interest, special provisions with a view to securing the timely detection of sick companies owning industrial undertakings, the speedy determination of the remedial and other measure which need to be taken with respect of such companies and the expeditious enforcement of the measures so deter-

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mined and for matters connected therewith or incidental thereto and also to repeal the Sick Industrial Companies (Special Provisions) Act, 1985."

The motion was adopted.

SHRI P. CHIDAMBARAM : I introduce* the Bill

15.10 hrs.

[English]

CONSTITUTION (EIGHTY-FIRST AMENDMENT) BILL

MR. SPEAKER : Now, we have only 21 minutes left with us before we start the Private Member's Bills and Resolution.

SEVERAL HON. MEMBERS : Sir, what about Matters under Rule 377 ?

MR. SPEAKER : Matters under Rule 377 will be taken up later on because the leaders had met me in my Chamber and it was decided that the debate on Reservation for Women's Bill should start now, in this Session. We will take up the Matters Under Rule 377 a little later, after 6 o' clock.

(Interruptions)

[Translation]

SHRI NITISH KUMAR (Barh) : What will be done within just 20 minutes ?

SHRI NAWAL KISHORE RAI (Sitamarhi) : This whole house would like to know that what will be done about O.B.C. and Minority . . . (Interruptions)

[English]

SHRIMATI GEETA MUKHERJEE (Panškura) : Let there be a discussion. . . (Interruptions)

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, what will be done within just 15 to 20 minutes ? . . . (Interruptions)

[Translation]

SHRI NAWAL KISHORE RAI : We will seek your protection. What will be done about the women belonging

* Introduced with the recommendation of the President